
Sl.No.	Name of work
24.	laying of Syn. Athletic Track Imphal, Manipur
25.	laying of Syn. Hockey surface at takyel, imphal
26.	Renovation of old MP Hall at NERC Imphal
27.	C/o Boundary wall NERC Imphal

II-Sports Institutes

NIS Patiala

28. Renovation of 240 bedded Yaduvendra Hostel at NS NIS Patiala
 29. Replacement of Synthetic Athletic Track at NS NIS Patiala
 30. C/o Indoor swimming pool 25X25 mt size at NIS Patiala
 31. Renovation of old Boys Hostel at NIS Patiala
 32. Setting up of Hypoxic Chamber at NIS Patiala
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Safety of female sportspersons

640. PROF. M. V. RAJEEV GOWDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Ministry is drafting rules and code for conduct guidelines to be followed by men accompanying women's team, to ensure the safety and protection of sportswomen from any form of abuse and harassment;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the measures being taken by the Ministry to ensure safety and protection of female sportspersons during training camps and national and international tournaments; and

(e) the expenditure incurred on female sportspersons and their training by the Ministry since 2014, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) The Department of Sports follows the guidelines under the "Sexual Harassment at Work Place Prevention, Prohibition and Redressal) Act, 2013" to ensure the safety and

protection of female sportspersons during training camps and National/International tournaments. The female sportspersons, being trained under Sports Authority of India (SAI)'s Sports Promotional Schemes, are mostly accompanied by the female coaches during journey to participate in sports competition to ensure their safety and security.

(c) Does not arise.

(d) Under safety measures for female sportspersons, Department of Sports (Ministry of Youth Affairs and Sports) has constituted a High Powered Committee (HPC) on 2nd May, 2017 comprising of officers from the Ministry, Senior Sportspersons, Sports Journalist and Advocate for Sportswomen to resolve the grievances and complaints of women sportspersons. There is an inbuilt mechanism of Internal Complaint Committee (ICC) at all SAI Regional Centres.

Further, with a view to prevent/deter the commission of acts of sexual harassment and to provide the procedure for the resolution, settlement or prosecution of cases of sexual harassment of female sportspersons and to promote a healthy environment in sports, Government has issued instructions to all National Sports Federations including Indian Olympic Association on 12.08.2010, *inter alia*, to take appropriate measures to prevent sexual harassment of women in sports including setting up a mechanism for redressal of complaints with a committee headed by a woman, or a special counsellor, whilst adhering to the principle of confidentiality.

All the complaints related to sexual harassment of female sportspersons are dealt with as per the Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal) Act 2013 and also the Protection of Children from Sexual Offences Act (POCSO Act) 2012.

(e) The twin planks of the National Sports Policy 2001 are "Broad-basing of Sports" and "Achieving Excellence in Sports" at the national and international levels. Accordingly, all schemes of the Department of Sports are gender neutral. Female and male sportspersons are treated at par and provided with all the same facilities during the training camps and national and international tournaments. Therefore, no separate details of expenditure are maintained for female sportspersons on their training.

The House the adjourned for lunch at one of the clock
